



**KARNATAKA LEGISLATIVE ASSEMBLY  
FOURTEENTH LEGISLATIVE ASSEMBLY  
SECOND SESSION**

**THE KARNATAKA LAND REVENUE (AMENDMENT) BILL, 2013  
(L.A. Bill No. 18 of 2013)**

A Bill further to amend the Karnataka Land Revenue Act, 1964.

Whereas, it is expedient further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the sixty fourth year of the Republic of India, as follows:-

**1. Short title and commencement.**- (1) This Act may be called the Karnataka Land Revenue (Amendment) Act, 2013.

(2) It shall be deemed to have come into force with effect from 15<sup>th</sup> day of October, 2013.

**2. Amendment of section 94-A.**- In section 94-A of the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) in sub-section (1), for the words "each taluk", the words "each constituency of the Legislative Assembly" shall be substituted.

**3. Repeal and savings.**- (1) The Karnataka Land Revenue (Amendment) Ordinance, 2013 (Karnataka Ordinance No.1 of 2013) is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act as amended by the said Ordinance shall be deemed to have been done or taken under the principal Act as amended by this Act.

**STATEMENT OF OBJECTS AND REASONS**

At present the Karnataka Land Revenue Act, 1964 provides for distribution and grant of unauthorisedly cultivated lands through taluk level committee headed by the Member of Legislative Assembly. Consequent to the delimitation of Assembly Constituencies certain areas of taluk gets overlapped with the neighbouring taluks, thereby creating confusion as to which MLA has to be the head of the taluk level Committee.

To remove this anomaly, it was considered necessary to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) for providing for separate Committees for each Assembly constituency wherever necessary.

As the matter was urgent and both the Houses of the Karnataka State Legislature were not in session, the Karnataka Land Revenue (Amendment) Ordinance, 2013 (Karnataka Ordinance No.1 of 2013) was promulgated on 15.10.2013.

This Bill seeks to replace the said Ordinance.

Hence, the Bill.

**EXPLANATORY STATEMENT AS REQUIRED BY SUB-RULE (1) OF RULE  
80 OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN  
THE KARNATAKA LEGISLATIVE ASSEMBLY**

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**FINANCIAL MEMORANDUM**

There is no extra expenditure involved in the proposed Legislative measure.

**V. SHRINIVASA PRASAD**  
Minister for Revenue

**P. OMPRAKASHA**  
Secretary  
Karnataka Legislative Assembly

**ANNEXURE****Extract from the Karnataka Land Revenue Act, 1964  
(Karnataka Act 12 of 1964)****XX XX XX**

**94A. Regularisation of certain cases of unauthorised occupation by constituting committee etc.—(1)** Subject to such rules as may be prescribed, the State Government shall, by notification, constitute for each taluk a committee consisting of such number of members not exceeding five of whom one shall be a member of Legislative Assembly for the purpose of grant of land under sub-section (4).

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